Subject: Grant of Non-functional up-gradation to Indian Legal Service (ILS) Officers.

In pursuance of the instructions issued by the Department of Personnel and Training vide their O.M. No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued vide their OMs dated 21.05.2009, dated 25.09.2009, dated 10.06.2010, dated 01.07.2010, dated 04.01.2011, dated 11.07.2011 and dated 26.09.2011 04.05.2012, 24.08.2012 and dated 10.12.2012, the following officers of Indian Legal Service are hereby granted the up-gradation in PB-4 with Grade Pay of Rs. 10000/-on Non functional basis with effect from the dates mentioned against their names:-

<table>
<thead>
<tr>
<th>S.No.</th>
<th>NAME AND DESIGNATION</th>
<th>Date of appointment in the entry grade for NFU (i.e. date of appointment as ALA or subsequent DR appointment whichever is later)</th>
<th>Effective date of eligibility</th>
</tr>
</thead>
<tbody>
<tr>
<td>4.</td>
<td>Ashok Kumar, JS &amp; LA (rtd. on 31.78.11)</td>
<td>07.01.1991</td>
<td>19.11.2007</td>
</tr>
</tbody>
</table>

2. The grant of higher scale to the above officers would be governed by the terms and conditions mentioned in Annexure to the Department of Personnel and Training’s OM No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued by them in this regard from time to time.

3. This has got the approval of IF Section vide their Dy.No.1388/2012 dated 6.12.2012.

4. This issues with the approval of the Competent Authority.

(Ravindra Kumar)
Deputy Secretary to the Government of India
1. Officers concerned. They are requested to exercise, within one month, their option for fixation of pay either from the date of grant of Non-functional up-gradation or from the date of accrual of next increment in the lower grade. Option once exercised shall be final.

2. The Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, New Delhi;

3. PS to MLJ/ PPS to LS / PPS to Additional Secretaries;

4. PPS to CVO/ Director & CPIO / Under Secretaries;

5. Admin. II/ IV Sections/ Vigilance Unit / Cash (LA) Section/ CR Assistant / Hindi Unit (for Hindi version);

6. SSA, NIC Cell, Department of Legal Affairs to upload the same on the web site of this Department;

7. Personal files of the officers concerned;

8. Service Books of the officers concerned;


(Ravindra Kumar)
Deputy Secretary to the Government of India
**Subject:** Grant of Non-functional up-gradation to Indian Legal Service (ILS) Officers.

In pursuance of the instructions issued by the Department of Personnel and Training vide their O.M. No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued vide their OMs dated 21.05.2009, dated 25.09.2009, dated 10.06.2010, dated 01.07.2010, dated 04.01.2011, dated 11.07.2011 and dated 26.09.2011 04.05.2012, 24.08.2012 and dated 10.12.2012, the following officers of Indian Legal Service are hereby granted the up-gradation in PB-4 with Grade Pay of Rs. 10000/- on Non functional basis with effect from the dates mentioned against their names:-

<table>
<thead>
<tr>
<th>S.No.</th>
<th>NAME AND DESIGNATION (S/Shri/Smt.)</th>
<th>Date of appointment in the entry grade for NFU (i.e. date of appointment as AGA or subsequent DR appointment whichever is later)</th>
<th>Effective date of eligibility (in the scale of Sr. Govt. Advocate)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>S. Bhattacharyya, Sr. G.A. (Retired on 31.03.2011)</td>
<td>13.07.1992, CGA</td>
<td>03.01.2006</td>
</tr>
<tr>
<td>2.</td>
<td>Dr. T.C. Kaushik, Sr. G.A.</td>
<td>26.03.1996, Addl.GA</td>
<td>03.01.2006</td>
</tr>
</tbody>
</table>

2. The grant of higher scale to the above officers would be governed by the terms and conditions mentioned in Annexure to the Department of Personnel and Training’s OM No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued by them in this regard from time to time.

3. This has got the approval of IF Section vide their Dy.No.1388/2012 dated 6.12.2012.

4. This issues with the approval of the Competent Authority.

(Ravindra Kumar)
Deputy Secretary to the Government of India
Copy to :-

1. Officers concerned. They are requested to exercise, within one month, their option for fixation of pay either from the date of grant of Non-functional up-gradation or from the date of accrual of next increment in the lower grade. Option once exercised shall be final.

2. The Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, New Delhi;

3. PS to MLJ/ PPS to LS /PPS to Additional Secretaries;

4. PPS to CVO/ Director & CPIO / Under Secretaries;

5. Admn. II/ IV Sections/ Vigilance Unit / Cash (LA) Section/ CR Assistant / Hindi Unit (for Hindi version);

6. SSA, NIC Cell, Department of Legal Affairs to upload the same on the web site of this Department;

7. Personal files of the officers concerned;

8. Service Books of the officers concerned;


(Ravindra Kumar)
Deputy Secretary to the Government of India
ORDER NO. 32/2013

Dated 25th February, 2013

Subject: Grant of Non-functional up-gradation to Indian Legal Service (ILS) Officers.

In pursuance of the instructions issued by the Department of Personnel and Training vide their O.M. No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued vide their OMs dated 21.05.2009, dated 25.09.2009, dated 10.06.2010, dated 01.07.2010, dated 04.01.2011, dated 11.07.2011 and dated 26.09.2011 04.05.2012, dated 24.08.2012 and dated 10.12.2012, the following officers of Indian Legal Service are hereby granted the up-gradation in PB-4 with Grade Pay of Rs. 10000/-on Non functional basis with effect from the dates mentioned against their names:-

<table>
<thead>
<tr>
<th>S.No.</th>
<th>NAME AND DESIGNATION (Si/Shri/Smt.)</th>
<th>Date of appointment in the entry grade for NFU (i.e. date of appointment as ALO or subsequent DR appointment whichever is later)</th>
<th>Effective date of eligibility (in the scale of JS &amp; LO)</th>
</tr>
</thead>
<tbody>
<tr>
<td>(Retired on 01.07.2011)</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

2. The grant of higher scale to the above officers would be governed by the terms and conditions mentioned in Annexure to the Department of Personnel and Training’s OM No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued by them in this regard from time to time.

3. This has got the approval of IF Section vide their Dy.No.1388/2012 dated 6.12.2012.

4. This issues with the approval of the Competent Authority.

(Ravindra Kumar)
Deputy Secretary to the Government of India
Officers concerned. They are requested to exercise, within one month, their option for fixation of pay either from the date of grant of Non-functional up-gradation or from the date of accrual of next increment in the lower grade. Option once exercised shall be final.

The Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, New Delhi;

PS to MLJ/ PPS to LS/ PPS to Additional Secretaries;

PPS to CVO/ Director & CPIO / Under Secretaries;

Admin. II/ IV Sections/ Vigilance Unit / Cash (LA) Section/ CR Assistant / Hindi Unit (for Hindi version);

SSA, NIC Cell, Department of Legal Affairs to upload the same on the web site of this Department;

Personal files of the officers concerned;

Service Books of the officers concerned;

Office orders folder.

(Ravindra Kumar)

Deputy Secretary to the Government of India
**Subject:** Grant of Non-functional up-gradation to Indian Legal Service (ILS) Officers.

In pursuance of the instructions issued by the Department of Personnel and Training vide their O.M. No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued vide their OMs dated 21.05.2009, dated 25.09.2009, dated 10.06.2010, dated 01.07.2010, dated 04.01.2011, dated 11.07.2011 and dated 26.09.2011, 04.05.2012, 24.08.2012 and dated 10.12.2012, the following officers of Indian Legal Service are hereby granted the up-gradation in PB-4 with Grade Pay of Rs.8700/- on non functional basis with effect from the dates mentioned against their names:

<table>
<thead>
<tr>
<th>S.No.</th>
<th>NAME AND DESIGNATION</th>
<th>Date of appointment in the entry grade for NFU (i.e. date of appointment as ALA or subsequent DR appointment whichever is later)</th>
<th>Effective date of eligibility in the scale of Addl.L.A.</th>
</tr>
</thead>
<tbody>
<tr>
<td>5.</td>
<td>Zoya Hadke, DLA</td>
<td>08.03.2000</td>
<td>01.07.2011</td>
</tr>
<tr>
<td>7.</td>
<td>G.S. Yadav, DLA</td>
<td>15.02.2000</td>
<td>01.07.2011</td>
</tr>
<tr>
<td>8.</td>
<td>S.D.B. Chenji, DLA (Ad-hoc)</td>
<td>02.08.2000</td>
<td>01.07.2011</td>
</tr>
</tbody>
</table>

2. The grant of higher scale to the above officers would be governed by the terms and conditions mentioned in Annexure to the Department of Personnel and Training's OM No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued by them in this regard from time to time.

3. This has got the approval of IF Section vide their Dy.No.1388/2012 dated 6.12.2012.

4. This issues with the approval of the Competent Authority.

(Ravindra Kumar)
Deputy Secretary to the Government of India
Copy to :-

1. Officers concerned. They are requested to exercise, within one month, their option for fixation of pay either from the date of grant of Non-functional up-graduation or from the date of accrual of next increment in the lower grade. Option once exercised shall be final.
2. The Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, New Delhi;
3. PS to MLJ/ PPS to LS /PPS to Additional Secretaries;
4. PPS to CVO/ Director & CPIO / Under Secretaries;
5. Admn. II/ IV Sections/ Vigilance Unit / Cash (LA) Section/ CR Assistant / Hindi Unit (for Hindi version);
6. SSA, NIC Cell, Department of Legal Affairs to upload the same on the web site of this Department;
7. Personal files of the officers concerned;
8. Service Books of the officers concerned;

(Ravindra Kumar)
Deputy Secretary to the Government of India
Subject: Grant of Non-functional up-gradation to Indian Legal Service (ILS) Officers.

In pursuance of the instructions issued by the Department of Personnel and Training vide their O.M. No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued vide their OMs dated 21.05.2009, dated 25.09.2009, dated 10.06.2010, dated 01.07.2010, dated 04.01.2011, dated 11.07.2011 and dated 26.09.2011, 04.05.2012, 24.08.2012 and dated 10.12.2012, the following officers of Indian Legal Service are hereby granted the up-gradation in PB-4 with Grade Pay of Rs.8700/- on non functional basis with effect from the dates mentioned against their names:-

<table>
<thead>
<tr>
<th>S.No.</th>
<th>NAME AND DESIGNATION (S/Shrl/Smt.)</th>
<th>Date of appointment in the entry grade for NFU (i.e. date of appointment as ALO or subsequent DR appointment whichever is later)</th>
<th>Effective date of eligibility (in the scale of Addl.L.O.)</th>
</tr>
</thead>
<tbody>
<tr>
<td>2.</td>
<td>A.K. Upadhyay, DLO (Ad-hoc)</td>
<td>17.11.1994</td>
<td>01.07.2006</td>
</tr>
<tr>
<td>3.</td>
<td>S.C. Mishra, DLO (Ad-hoc)</td>
<td>30.03.1999</td>
<td>01.07.2010</td>
</tr>
</tbody>
</table>

2. The grant of higher scale to the above officers would be governed by the terms and conditions mentioned in Annexure to the Department of Personnel and Training's OM No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued by them in this regard from time to time.

3. This has got the approval of IF Section vide their Dy.No.1388/2012 dated 6.12.2012.

4. This issues with the approval of the Competent Authority.

(Ravindra Kumar)
Deputy Secretary to the Government of India

[Signature]

[2/2]
Officers concerned. They are requested to exercise, within one month, their option for fixation of pay either from the date of grant of Non-functional up-gradation or from the date of accrual of next increment in the lower grade. Option once exercised shall be final.

1. The Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, New Delhi;
2. PS to ML/J/ PPS to LS /PPS to Additional Secretaries;
3. PPS to CVO/ Director & CPIO / Under Secretaries;
4. Admn. II/ IV Sections/ Vigilance Unit / Cash (LA) Section/ CR Assistant / Hindi Unit (for Hindi version);
5. SSA, NIC Cell, Department of Legal Affairs to upload the same on the web site of this Department;
6. Personal files of the officers concerned;
7. Service Books of the officers concerned;
8. Office orders folder.

(Ravindra Kumar)
Deputy Secretary to the Government of India
ORDER NO. 36/2013
Dated 25th February, 2013

Subject: Grant of Non-functional up-gradation to Indian Legal Service (ILS) Officers.

In pursuance of the instructions issued by the Department of Personnel and Training vide their O.M. No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued vide their OMs dated 21.05.2009, dated 25.09.2009, dated 10.06.2010, dated 01.07.2010, dated 04.01.2011, dated 11.07.2011 and dated 26.09.2011, 04.05.2012, 24.08.2012 and dated 10.12.2012, the following officers of Indian Legal Service are hereby granted the up-gradation in PB-4 with Grade Pay of Rs. 7600/- on non functional basis with effect from the dates mentioned against their names:-

<table>
<thead>
<tr>
<th>LAW ADVISER SERVICE CADRE OF ILS</th>
<th>Date of appointment in the entry grade for NFU (i.e. date of appointment as ALA or subsequent DR appointment whichever is later)</th>
<th>Effective date of eligibility (in the scale of D.L.A.)</th>
</tr>
</thead>
<tbody>
<tr>
<td>S.No.</td>
<td>NAME AND DESIGNATION (Sr/Shri/Smt.)</td>
<td></td>
</tr>
<tr>
<td>1.</td>
<td>E. Sarvana Kumar, ALA (Retired on 31.08.2010)</td>
<td>04.01.2000 as ALA</td>
</tr>
</tbody>
</table>

2. The grant of higher scale to the above officers would be governed by the terms and conditions mentioned in Annexure to the Department of Personnel and Training's OM No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued by them in this regard from time to time.

3. This has got the approval of IF Section vide their Dy.No.1388/2012 dated 6.12.2012.

4. This issues with the approval of the Competent Authority.

(Ravindra Kumar)
Deputy Secretary to the Government of India...2/-
Copy to :-

1. Officers concerned. They are requested to exercise, within one month, their option for fixation of pay either from the date of grant of Non-functional up-gradation or from the date of accrual of next increment in the lower grade. Option once exercised shall be final.
2. The Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, New Delhi;
3. PS to MLJ/ PPS to LS /PPS to Additional Secretaries;
4. PPS to CVO/ Director & CPIO / Under Secretaries;
5. Admin. II/ IV Sections/ Vigilance Unit / Cash (LA) Section/ CR Assistant / Hindi Unit (for Hindi version);
6. SSA, NIC Cell, Department of Legal Affairs to upload the same on the web site of this Department;
7. Personal files of the officers concerned;
8. Service Books of the officers concerned;

(Ravindra Kumar)
Deputy Secretary to the Government of India
Subject: Grant of Non-functional up-gradation to Indian Legal Service (ILS) Officers.

In pursuance of the instructions issued by the Department of Personnel and Training vide their O.M. No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued vide their OMs dated 21.05.2009, dated 25.09.2009, dated 10.06.2010, dated 01.07.2010, dated 04.01.2011, dated 11.07.2011 and dated 26.09.2011, 04.05.2012, 24.08.2012 and dated 10.12.2012, the following officers of Indian Legal Service are hereby granted the up-gradation in PB-4 with Grade Pay of Rs. 7600/- on non functional basis with effect from the dates mentioned against their names:-

<table>
<thead>
<tr>
<th>S.No.</th>
<th>NAME AND DESIGNATION</th>
<th>Date of appointment in the entry grade for NFU (i.e. date of appointment as ALO or subsequent DR appointment whichever is later)</th>
<th>Effective date of eligibility (in the scale of D.L.O.)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>S.C. Mishra, DLO (ad-hoc)</td>
<td>30.03.99, as ALO</td>
<td>05.04.2007</td>
</tr>
</tbody>
</table>

2. The grant of higher scale to the above officers would be governed by the terms and conditions mentioned in Annexure to the Department of Personnel and Training’s OM No. AB-14017/64/2008-Estt.(RR) dated 24.04.2009 and further instructions issued by them in this regard from time to time.

3. This has got the approval of IF Section vide their Dy.No.1388/2012 dated 6.12.2012.

4. This issues with the approval of the Competent Authority.

(Ravindra Kumar)
Deputy Secretary to the Government of India
Copy to:

1. Officers concerned. They are requested to exercise, within one month, their option for fixation of pay either from the date of grant of Non-functional up-gradation or from the date of accrual of next increment in the lower grade. Option once exercised shall be final.
2. The Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, New Delhi;
3. PS to MLJ/ PPS to LS / PPS to Additional Secretaries;
4. PPS to CVO/ Director & CPIO / Under Secretaries;
5. Admn. II/ IV Sections/ Vigilance Unit / Cash (LA) Section/ CR Assistant / Hindi Unit (for Hindi version);
6. SSA, NIC Cell, Department of Legal Affairs to upload the same on the web site of this Department;
7. Personal files of the officers concerned;
8. Service Books of the officers concerned;

(Ravindra Kumar)

Deputy Secretary to the Government of India